Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001


Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 3.8.2020:


2. Name of the asset in para 3.0 of the instant petition does not match with the element description in the tariff forms of both 2014-19 and 2019-24 periods. Provide justification for the same.

3. Reasons for claiming higher add cap in the year 2016-17 in the instant petition than what was admitted previously.

2. With regard to additional capitalization claimed, submit the details in the following format for the asset covered in the instant petition:

-
<table>
<thead>
<tr>
<th>Asset No.</th>
<th>Head wise /Party wise</th>
<th>Particulars^</th>
<th>Year of Actual Capitalisation</th>
<th>Outstanding Liability as on COD/31.4.2014*</th>
<th>Discharge (year-wise)</th>
<th>Reversal (year-wise)</th>
<th>Additional Liability Recognized</th>
<th>Outstanding Liability as on 31.3.2019</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td>2014-19 Period</td>
<td>2014-19 Period</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

\^ TL/SS/Communication Systems etc.
\* Whichever is later
\^ Works deferred for execution, contract amendment - please specify

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer